

ITEM NO.21+62

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3004-3006/2024

(Arising out of impugned final judgment and order dated 02-11-2023 in WRITC No. 25281/2019 02-11-2023 in WRITC No. 26395/2019 02-11-2023 in WRITC No. 26023/2019 passed by the High Court Of Judicature At Allahabad)

GOPAL SINGH (DIED) THROUGH LRS & ORS. ETC.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.29128/2024-EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 3486/2024

(FOR ADMISSION and IA No.32136/2024-APPLICATION FOR SUBSTITUTION and IA No.32137/2024-SETTING ASIDE AN ABATEMENT and IA No.32139/2024-EXEMPTION FROM FILING O.T. and IA No.32134/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.32138/2024-APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT)

Date : 09-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. M. A. Chinnasamy, AOR
Mr. M Veera Ragavan, Adv.
Mrs. C Rubavathi, Adv.
Mr. C Raghavendren, Adv.
Mr. S Senthil Kumar, Adv.
Mr. Saurabh Gupta, Adv.
Mr. Vinod Kumar Teng, Adv.

Mr. M. A. Chinnasamy, AOR
Mrs. C Rubavathi, Adv.

Mr. C Raghavendren, Adv.
Mr. S Senthil Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file special leave petition is granted.
2. The application for substitution is allowed after condoning the delay and setting aside the abatement.
3. Issue notice.
4. Dasti, in addition, is permitted.
5. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.
6. Tag with C.A. No. 19939 of 2017.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)